

Citation to see proceedings.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
TESTAMENTARY AND INTESTATE JURISDICTION

PETITION NO. OF 19 .

Petition for Probate of the last will and testament of
letters of administration to the property
and credits of Deceased.

..... PETITIONER.

To

If you claim to have any interest in the estate of the abovenamed deceased, you are hereby cited to come and see the proceedings before the grant or probate/letters of administration.

In case you intend to oppose the grant of probate/letters of administration, you should file in the office of the Prothonotary and Senior Master a caveat within 14 days from the service of this citation upon you.

Witness, Chief Justice at Bombay aforesaid,
this day of 19 .

Prothonotary and Senior Master.

Sealer

The day of 19 .

Advocate for petitioner.

-
- Note.—(1) If the judge has directed that the caveat should be filed within a shorter period, the fact should be specifically stated at the foot of the citation.
- (2) If the citation is addressed to all persons generally and is published in newspapers suitable changes should be made in the form.